

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

212. IA/2243/2022 IA/4694/2023 C.P. (IB)/855(MB)2020

IN THE MATTER OF

Bank of India

VS

Gajanan Gangamai Industries LLP

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Liquidator:- Adv. Rakesh Gupta (VC)
For the Respondent
In IA 4694/2023: Adv Anand Prabhawalkar (VC)
For the Respondent
In IA/2243/2022:- Adv. Sinha (PH)

ORDER

IA 2243/2022:- The counsel for the Applicant prays for a short adjournment so as to prepare a note with respect to all the transaction stated to be fraudulent. In view of the request made adjourned to **13.08.2024**.

IA 4694/2023:- Adjourned to **23.08.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)